

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.04
CP (IB) No.76/BB/2022

IN THE MATTER OF:

Mr. J Rajendra Naidu ... Petitioner
Vs.
M/s. Amma Construction India Pvt Ltd ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 23.09.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Sh. S Vivekananda

ORDER

1. Heard Mr. S Vivekananda, learned Counsel for the Petitioner.
2. Even today there is no representation for the Respondent.
3. Two weeks more time is granted for filing reply, if any, and one week for filing rejoinder, if any, thererto after service on the other side is granted.
4. List the C.P. on **03.11.2022.**

— Sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— Sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)